## **FORM II**

## [See Rule 20]

Petition under Sections 121/111 (6) of the Electricity Act 2003

## Before the Appellate Tribunal for Electricity, New Delhi (Original Jurisdiction )

| Original/Original Special Petition Noof 20   |   |  |  |  |  |  |  |  |
|--|---|--|--|--|--|--|--|--|
| Between  |   |  |  |  |  |  |  |  |
| A.B.   | Petitioner(s)                             |  |  |  |  |  |  |  |
| And  |   |  |  |  |  |  |  |  |
| C.D.   | Respondent(s)                             |  |  |  |  |  |  |  |
| [ including appropriate of the control of the contr | commission/adjudicating officer ] dress ) |  |  |  |  |  |  |  |

The petitioner/s above named beg/s to prefer this original petition for issue of orders or instructions or directions under section 121 of the Electricity Act and state as follows:

- 1. The address for service on the petitioner is ......
- 2. The address for service on Respondent/s appropriate commission/adjudicating officer is /are......
- 3. Whether direction/order/rule/instruction sought for is within jurisdiction of the Tribunal under section 121.
  - Set out the details and explain the circumstances under which the present original petition is being moved.
- 4. Set out the details of representations/demands made on the Respondent appropriate Commission and reply/order is any received.
- 5. Set out the grievance or prejudice caused to the petitioner and consequences of not issuing directions/orders/instructions prayed for.
- 6. Set out the basis of claims, legal contentions/grounds based on which reliefs are sought for.

| 7.                                | Whether proceedings, if any already instituted before other forums and the result of the proceedings.  |  |  |  |  |  |  |
|-----------------------------------|--|--|--|--|--|--|--|
| 8.                                | Whether any other remedy is available under the Electricity Act 2003 or any other Statutory Provision of Law or Rule, If so, why not invoked.  |  |  |  |  |  |  |
|                                   | (set out in detail)  |  |  |  |  |  |  |
| 9.                                | Whether petition in respect of reliefs prayed for any proceeding in pending before the Appellate Tribunal at the instance of Respondents / or any othe third party.  |  |  |  |  |  |  |
| 10.                               | Particulars of fee payable and details of bank draft in favour of the Pay ar Accounts Officer, Ministry of Power, New Delhi.   |  |  |  |  |  |  |
| In respect of the fee for appeal. |  |  |  |  |  |  |  |
|                                   | Name of the BankBranchpayable  |  |  |  |  |  |  |
|                                   | 1. DD Nodated  |  |  |  |  |  |  |
|                                   | 2.   |  |  |  |  |  |  |
| 11.                               | List of enclosures and copies filed :  |  |  |  |  |  |  |
|                                   | 1.<br>2.<br>3.   |  |  |  |  |  |  |
| 12.                               | Whether the copy of memorandum of petition with all enclosures has been forwarded to all respondents and all interested parties, if so, enclose postal receipt/comer receipt in addition to payment of process fee as prescribed by the rules. |  |  |  |  |  |  |
| 13.                               | Any other material particular which the Petitioner deems relevant for the petition may also be set out.  |  |  |  |  |  |  |
| 14.                               | Relief sought for :  |  |  |  |  |  |  |
|                                   | a)<br>b)<br>c)   |  |  |  |  |  |  |

**Counsel for Petitioner** 

**Petitioner** 

Dated at \_\_\_\_\_\_\_\_ of 200 .

## **DECLARATION**

| The petitioner (s) above concealed or suppresse papers relied upon and translation thereof. | ed and further dec | lare that             | the enclosu                     | ires and  | I typed set                        | t of material                               |  |  |  |
|---|--------------------|-----------------------|---------------------------------|-----------|------------------------------------|---|--|--|--|
| Verified at   | dated at           | this da               | ау                              | of        | _200 .                             |   |  |  |  |
| Counsel for Petitioner  | (s)                |                       |                                 |           |                                    |   |  |  |  |
|   |                    |                       |                                 |           | P                                  | etitioner (s)                               |  |  |  |
| VERIFICATION  |                    |                       |                                 |           |                                    |   |  |  |  |
| may be )resid   | age<br>ent ofare   | worl<br>do<br>true to | king as _<br>hereby<br>my perso | verify th | in the<br>nat the corvolledge / de | e office of<br>ntents of the<br>erived from |  |  |  |
| official record) and and that I have not supp   |                    |                       | _are believ                     | ed to b   | e true on                          | legal advice                                |  |  |  |
| Date :  |                    |                       |                                 |           |                                    |   |  |  |  |
| Place :   |                    | Signatu               | re of the Pe                    | etitioner | or author                          | ized officer                                |  |  |  |